ORISSA ORDINANCE No. 3 OF 1969

THE ORISSA MOTOR VEHICLES TAXATION LAWS AMENDMENT ORDINANCE, 1969

[*Promulgated by the Governor of Orissa on the 3rd July 1969, published in an extraordinary issue of the* Orissa Gazette, *dated the 4th July, 1969*]

AN

ORDINANCE

TO AMEND THE BIHAR AND ORISSA MOTOR VEHICLES TAXATION ACT, 1930 AND THE MADRAS MOTOR VEHICLES TAXATION ACT, 1931 IN THEIR APPLICATION TO THE STATE OF ORISSA

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Bihar and Orissa Motor Vehicles Taxation Act, 1930 and the Madras Motor Vehicles Taxation Act, 1931 in their application to the State of Orissa in the manner hereinafter appearing;

Bihar and Orissa Act 2 of 1930. Madras Act 3 of 1931.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following ordinance in the Twentieth Year of the Republic of India:—

Short title and commencement.

1. (1) This Ordinance may be called the Orissa Motor Vehicles Taxation Laws Amendment Ordinance, 1969.

(2) It shall come into force at once.

Amendment of B. & O. Act 2 of *1930.*

2. In section 6 of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 after sub-section (2) the following sub-section shall be inserted, namely :— B. & O. Act 2 of 1930.

"(3) Notwithstanding anything in this section the State Government may by notification from time to time, direct that a temporary tax token for a period not exceeding thirty days at a time may be issued in respect of transport vehicles plying temporarily in the State on payment of such tax and subject to such conditions as may be specified in the said notification:

Provided that the rate of tax shall not exceed—

(*a*) in a case where the tax token relates to a period not exceeding seven days, an amount equal to fifteen percentum of the tax payable for a quarter in respect of the vehicle; and

(*b*) in a case where the tax token relates to a period exceeding seven days but not exceeding thirty days, an amount equal to forty-five percentum of the tax payable for a quarter in respect of the vehicle.

Explanation—For the purposes of this sub-section the expression 'transport vehicle' shall have the same meaning as has been assigned to it under the Motor Vehicles Act, 1939". 4 of 1939

Amendment of Madras Act 3 of 1931.

3. In section 5 of the Madras Motor Vehicles Taxation Act, 1931 after sub-section (3) the following sub-section shall be inserted, namely :— Madras Act 3 of 1931.

"(4) Notwithstanding anything in this section the State Government may by notification from time to time, direct that a temporary licence for a period not exceeding thirty days at a time may be issued in respect of transport vehicles plying temporarily in the State on payment of such tax and subject to such conditions as may be specified in the said notification:

Provided that the rate of tax shall not exceed—

(*a*) in a case where the licence relates to a period not exceeding seven days, an amount equal to fifteen percentum of the tax payable for a quarter in respect of the vehicle; and

(*b*) in a case where the licence relates to a period exceeding seven days but not exceeding thirty days, an amount equal to forty-five percentum of the tax payable for a quarter in respect of the vehicle.

Explanation—For the purposes of this sub-section the expression 'transport vehicle' shall have the same meaning as has been assigned to it under the Motor Vehicles Act, 1939". 4 of 1939.

S. S. ANSARI

Dated the 1st July 1969 GOVERNOR OF ORISSA